

OFFICE OF THE DISTRICT & SESSIONS JUDGE,
KAIMUR AT BHABHUA.

Order No. 204 / 2020

DATED, The 27th July 2020.

In view of the letter No. 30497-30533/A.D.(Misc.) Section/IV-71-2020 dated 19.07.2020 of the Hon'ble Court, directions contained in Hon'ble Court's earlier letter No. 30184-30220/A.D.(Misc.) Section/IV-71-2020 dated 13.07.2020 and letter No. 30767-803 dated 26.07.2020, all the courts of the Kaimur Judgehip are directed to take up matters of release/remand in criminal matters only that too, through virtual Mode, as far as it is possible. Virtual court proceeding should be held with the learned Judicial Officers remaining at their respective residences and would not come to the court premises for that purpose till 03.08.2020 or any further direction / guideline received from the Hon'ble court.

Further, the Administration in-charge, Civil Court Kaimur at Bhabhua must ensure that there is no physical presence of any person within the court premises unless it is completely unavoidable.

The staffs of the concerned court, in order to avoid any complication in release and remand in criminal matters are directed to remain in contact with the officers and render their assistance in these matters through virtual mode.

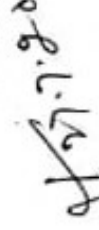
Inform all concerned.

(Sd:-S.N. Tiwari)

Distt. & Sess. Judge,
Kaimur at Bhabhua.

Copy is being forwarded to all the court/D.M. /S.P/Bar Association/Nodal officers/ Jail superintendent/ Nazir civil court kaimur/ for information and needful.

The System Officer Kaimur is directed to publish the order on the website of the Kaimur Judgehip.


Administration I/C.

Civil Court, Bhabhua.